

**COURT – I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction )**

**Appeal No. 199 of 2011 &  
I.A. No. 308 of 2011**

**Dated : 23<sup>rd</sup> March, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Himalayan Crest Power Private Limited .... Appellant (s)**

**Versus**

**Himachal Pradesh Electricity Regulatory  
Commission & Ors. ...Respondent (s)**

**Counsel for the Appellant(s): Ms. Sampada Narang**

**Counsel for the Respondent(s): Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for R-2**

**Appeal No. 170 of 2011**

**Himalayan Crest Power Private Limited .... Appellant (s)**

**Versus**

**Himachal Pradesh Electricity Regulatory  
Commission & Ors. ...Respondent (s)**

**Counsel for the Appellant(s): Ms. Sampada Narang**

**Counsel for the Respondent(s): Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for R-2  
Mr. Anurag Sharma for R-1**

**ORDER**

The Learned Counsel for the Appellant has argued the matter at length. The Learned Counsel for the Respondent will be filing his written submissions today. The Learned Counsel for the Appellant will make her further submissions in the matter.

Post the matter for further hearing on **23.04.2012.**

**( Rakesh Nath )  
Technical Member**

**(Justice M. Karpaga Vinayagam )  
Chairperson**

**mk/sm**